



LEASE - DEED



This deed of lease is created by Shri Gaushala Committee Katri through his President Shri Suryabhan Singh Yadav and Secretary Shri Gopalchari Gupta (who will be called lessor later on) in favour of Dr. Rajendra Prasad Education Society Katri registered under the Societies Act through their President Dr. V. Pal and Secretary Dr. P. P. Nigam (who will be later on known as lessee) for transfer of immovable property described below under the terms and conditions detailed herein.

1/ That the lessor is the owner and possessor of the land part and parcel of khasra no.298,299/2 situated at village Burwara out of which an area measuring 250 feet towards east to west and 135 feet towards south to North bounded in east land of lessor Gaushala Committee in west land of Badri Sunar in south : land of Gaushala committee in north : Land of Badri sunar .

As shown in the map attached herewith /

is leased out to lessee for a period of 30 years for a consideration of Rs.360/- the premium of the rent will be paid yearly at the rate of Rs.12/- per year .

2/ That the lessee will carry only the educational activities over the leased out land and lessee will start the construction of school building over the leased out land within a period of three years from the date of grant of this lease.

जुलाई 03
11/9/10

...2.

अनुमति अधिकारी
मध्य प्रदेश शासन
नगरीय विकास एवं आवास विभाग

Executive Engineer
Urban Administration and Development
M.P. BHOPAL

5/ That the lessee shall not transfer, mortgage the leased out land to any other person or body, if the lessee fails to carry out the specific purpose of the lease then the lessor shall have a right to occupy the leased out land and to revoke the lease deed.

4/ That the lessor Goushala Committee present President and Secretary shall be the founder member of the lessee society and the lessee has to make an amendment to this effect in their constitution, these member shall be also the member of Board of Control and of Executive Committee of the lessee society.

5/ That in the event of vacancy of President and Secretary of the lessee society, the lessor Goushala Committee shall have power to fill the vacancy for the same.

6/ That the lessee shall not do any act which may be inconsistent or prejudicial with the interest of lessor.

Therefore this deed of lease is created by lessor in favour of lessee with his free and own desire on this 16th day of April 1981.

Katni

For Shri Goushala Committee Katni
President

Witness

For Shri Goushala Committee Katni

No.1 पद्मेश चक्रवर्ती केसवकर

Secretary

No.2 मन्मथ सिंह

Dr. Rajendra Prasad Education Society
KATNI (M. P.) 483-501
Dr. R.P.E.S.

Executive Engineer
Urban Administration and Development
M.P. BHOPAL

Dr. Rajendra Prasad Education Society
KATNI (M. P.) 483-501

अनुमानित जांचकारी
मध्य प्रदेश शासन
नगरीय विकास एवं आवास विभाग